

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:4859
ANSWERED ON:25.04.2013
RAVI BEAS WATER TO HIMACHAL PRADESH
Meghwal Shri Bharat Ram

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government had directed the Bhakra Beas Management Board (BBMB) that the water for irrigation of the areas in Himachal Pradesh should come from the share of the State in the Ravi-Beas water of Punjab;
- (b) if so, whether the BBMB has implemented the said decision; and
- (c) if so, the details thereof ?

Answer

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT)

(a) As informed by the Bhakra Beas Management Board (BBMB), the Government of India vide letter dated 17.05.1984 had conveyed to BBMB that water for all the areas of Himachal Pradesh proposed to be irrigated (existing as well as potentially irrigable areas) as per clause-1 of the Agreement reached on 04.08.1983 between Punjab and Himachal Pradesh, has to come from the share of Punjab in the Ravi- Beas waters.

(b) & (c) As stated by BBMB, the above decision was implemented upto the year 2009 by booking 25 Cusecs (Cs) of the utilization of Himachal Pradesh to Punjab's account of Ravi-Beas waters. Thereafter, Government of Rajasthan raised an issue insisting upon booking of actual (i.e. 102 Cs at present as per annual average) water utilization of Himachal Pradesh to Punjab's account of Ravi-Beas waters instead of to common pool. This issue has not been resolved so far.